IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A.No.332/91

Date of Order: 10.2.94

BETWEEN:

P.Anjaiah

.. Applicant.

AND

The Ordinate Factory Project, Ministry of Defence, Government of India, Eddumailaram Dist. Medak represented by its General Manager.

.. Respondent.

Counsel for the Applicant

.. Mr. Meharchand Nori

Counsel for the Respondent

.. Mr.N.V.Ramana

CORAM:

HON BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by Hon'ble Shri A.B.Gorthi, Member (Admn.).

In response to a notification issued by the respondents to the Employment Exchange for filling up certain posts of Driver Tractor 'C', the name of the applicant was sponsored by the Employment Exchange. He was thereafter interviewed and was selected to be appointed as Driver Tractor 'C'. Vide letter dated 12.4.1986 the applicant was asked to submit three sets of attestation forms/he did within time. Therearter no intimation was received by the applicant and hence this application praying for a direction to the respondents to offer him appointment to the post of Driver Tractor 'C'.

- 2. The respondents in their reply affidavit accepted the few averments made in the O.A. They have further clarified that the applicant was selected for being appointed as Driver Tractor 'C' and his name was in the panel of select list at serial No.4. The respondent's contention is that the select list would be followed till it is exhausted. The reply affidavit contains categorical assurance that the applicant would be offered appointment in turn as and when a vacancy in the post of Driver Tractor 'C' comes up.
- 3. In view of the assertions and assurances contained in the reply affidavit we can dispose of this application with a direction to the respondents.

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to fellow the select list strictly and to offer appointment to the applicant in his turn as and when a vacancy in Driver Tractor 'C' arises. The application is thus disposed of without any order as to costs.

(T.CHANDRASEKHARA REDDY)
Member (Judl.)

(A.B.GORTHI) Member (Admn.)

Dated: 10th February, 1994

(Dictated in Open Court)

Deputy Registrar(Judl.)

sd

Copy to:-

- 1. The Weneral Manager, Ordinance Factory Project, Ministry of Defence, Government of India, Eddumailaram Dist Medak.
- 2. One copy to Sri. Y.Suryanarayana, advocate, CAT, Hyd.
- 3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
- 4. One copy to Library, CAT, Hyd.
- 5. One spare copy.

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Bathouponia.

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COMPARED BY

CHECKED SY

APPROVED BY

IN THE CHAT AL A MINISTRATIVE TRIBUNAL HYDERALAD BENCH AT HYDERABAD

THE FOR THE LARGE VINEELADRI RAO VICE-CHAIRMAN

V ID

THL HOW! BLY AR.A.E.GORTHI :MEMBER(A)

THE HON'BLE TR.T.CHANDRASERHAR REDDY MEMLER(JUDL)

THE HON BUL MR.R RANCARAJAN : MEMBER (ADMN)

Dated: /b/

CRDER/JUDGMEUT:

M.A./R.A/C.A. No.

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332/91

O.A.No.

T.A.No.

(W.F.No.

Admitted and Interim Directions issued.

Allowed.

Disposed of with directions.

Dismissed.

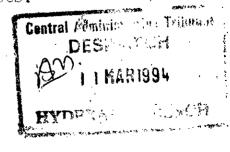
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Crdered.

No ordér as to costs.

John Ch



bvm